

(f) if so, the time by which the final decision for counter guarantee for private power projects is likely to be decided ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) Yes, Sir.

(b) to (f) Government of India has already advised the State Government to adopt the following alternatives to Government of India Counter-guarantee to the State Guarantee for the concerned State Electricity Board's payment obligations to the Independent Power Producers (IPPs) :

- (i) Direct supply of power by IPPs to high tension consumers.
- (ii) Opening of an 'escrow' account, in which payments by identified consumers are credited and the liability of payment of the IPP is a first charge on this account.
- (iii) Linking power generation with distribution.

Government of India is also examining certain other alternatives.

#### Confiscation of Property

1849. SHRI MANGAL RAM PREMI : Will the PRIME MINISTER be pleased to state :

(a) whether there is any proposal to confiscate the property(ies) of those colonisers/land mafia who sold off the Government and Gram Sabha land to innocent people in Delhi whose houses have now been demolished or are in the process of being demolished;

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) No, Sir.

(b) Does not arise in view of reply to part (a) above.

(c) Action against encroachment of public land and unauthorised construction thereon is taken by the land owning agencies and the local bodies/Delhi Development Authority under the relevant Acts.

#### NTPC

1850. SHRI NARAYAN ATHAWALAY : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "NTPC wants RBI Guarantee for new agreements" appearing in the Business Standard dated January 30, 1997;

(b) if so, the reaction of the Government as well as RBI thereto; and

(c) the present status of the proposal and policy evolved to safeguard the interest of NTPC ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) to (c) In order to secure payment for power supplied to State Electricity Boards, NTPC proposed a tripartite agreement with the State Government and Reserve Bank of India so that in the event of default by State Electricity Board, dues of NTPC could be recovered from the State's RBI account. The Central Government has, however, not supported such an arrangement. NTPC has been entering into Power Purchase Agreements with the concerned State Governments/SEBs on the basis of their opening of Letters of Credit in its favour backed by State Government guarantee for meeting their payment obligations.

[Translation]

#### Mobilisation of Funds by HUDCO

1851. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) the funds mobilised by the HUDCO from the market by issuing bonds during the last three years; and

(b) the percentage of recovery of the funds provided by the HUDCO to the State Governments and other institutions and the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The funds mobilised through bonds/debentures issued by HUDCO during the last three years is as under:-

Year	Taxable Bonds	Taxfree Bonds (Rs. in Crores)	Debentures
1993-94	204.50	195.50	30.00
1994-95	174.00	-	40.00
1995-96	273.50	-	20.00

(b) As on 31.12.96, HUDCO is reported to have received back 93.63% of the loan amount which was due for recovery. Details are as follows :-

	(Rs. in crore)
Cumulative loan release	9126
Cumulative repayment due	9158
Cumulative repayment received	8483